

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.10 - IA(Dis)/10(AHM)2024
in
CP(IB) 380 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India

.....Applicant

V/s

Raghukul Cottex & Processing Pvt Ltd

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Nitu Chaturvedi, Adv. a.w Mr. Aditya Raval, Adv.

For the Respondent :

ORDER

IA(Dis)/10(AHM)2024

This is Application filed under section 54 of the Insolvency and Bankruptcy Code, 2016 read with Regulation 44 and 45 of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulation, 2016 seeking dissolution of liquidation process of Corporate Debtor M/s Raghukul Cottex & Processing Pvt Ltd.

At the request of Ld. Counsel for the Liquidator, let notice be issued to the Statutory Authorities i.e. concerned Income Tax Department and Registrar of Companies returnable on next date. The Applicant is directed to collect the notice from the Registry and serve the notices upon the Respondent through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Relist the matter on 25.06.2024.

Sd/-

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)